

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 370/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of nineteen transmission assets under Establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh (IPP-B) in Western Region (WR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Anindya Kumar Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets under Establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh (IPP-B) in WR:
- Asset 1: Combined Asset at Raigarh Sub-station comprising of:
- 1a) 765 kV D/C Raigarh PS (Kotra)-Raigarh Pooling Station (Tamnar) Transmission Line along with associated bays;
- 1b) 765/400 kV, 1500 MVA, ICT-1 at Raigarh Pooling Station (near Tamnar) along with associated bays;
- 1c) 765 kV, 240 MVA, Bus Reactor at Raigarh Pooling Station (near Tamnar) along with associated bays;
- 1d) 765/400 kV, 1500 MVA ICT-2 at Raigarh Pooling Station (near Tamnar) along with associated bays; and



1e) 765/400 kV, 1500 MVA ICT-3 at Raigarh Pooling Station (near Tamnar) along with associated bays.

Asset 2a: 765 kV D/C Champa Pooling Station-Raipur Pooling Station Transmission Line along with associated bays at Raipur Pooling Station only;

Asset 2b: Bay Extension at 765 kV Raipur Pooling Station with Line Shunt Reactor for 765 kV Champa-1 Line Bay-Charged as Bus Reactor;

Asset 3a: 765 kV S/C Champa Pooling Station-Dharamjaygarh Sub-station transmission line and Bays at Dharamjaygarh Sub-station only;

Asset 3b: Raigarh Pooling Station (near Kotra)-Champa Pooling Station 765 kV S/C transmission line along with associated bays and 01 number bay at Champa Pooling Station for One ckt. of Champa Pooling Station-Raipur Pooling Station 765 kV D/C transmission line;

Asset 3c: 765/400 kV 1500 MVA ICT-1 along with associated bays at Champa Pooling Station;

Asset 3d: 1500 MVA, 765/400 kV Auto Transformer-2 along with associated bays at Champa;

Asset 3e: 765 kV, 3 x 80 MVAr Bus Reactor along with associated bays at Champa Pooling Station;

Asset 3f: 400 kV, 80 MVAr Bus Reactors along with associated bays at Champa Pooling Station;

Asset 3g: 765/400 kV 1500 MVA ICT-3 and ICT4 along with associated bays at Champa Pooling Station;

Asset 3h: 765/400 kV 1500 MVA ICT-5 along with associated bays at Champa Pooling Station;

Asset 3i: 765/400 kV 1500 MVA ICT-6 along with associated bays at Champa Pooling Station;

Asset 3j: 01 number 765 kV Dharamjaygarh line bay for 765 kV S/C Champa Pooling Station-Dharamjaygarh Sub-station Transmission Line at 765/400 kV Champa Pooling Station; and

Asset 3k: 01 number 765 kV bay at Champa for one ckt. of Champa Pooling Station-Raipur Pooling Station 765 kV D/C Transmission Line.

- b. Asset 1 was put into commercial operation during 2009-14 tariff period, for which the tariff of 2009-14 tariff period and tariff of 2014-19 tariff period was allowed vide order dated 11.9.2017 in Petition No. 96/TT/2017. There was no time over-run in case of Asset 1;
- c. Asset 2a and Asset 2b were put into commercial operation during 2014-19 period, for which the tariff of 2009-14 tariff period was allowed vide order dated 15.2.2016 in Petition No. 45/TT/2014. There was no time over-run in case of Asset 2a and Asset 2b;



- d. The tariff for Asset 3a to Asset 3f for 2014-19 tariff period was allowed vide order dated 31.5.2016 in Petition No. 260/TT/2015 and the tariff for Asset 3a to Asset 3f was allowed based on actual COD submitted by the Petitioner and there was no time over-run in these six transmission assets;
- e. The tariff for 2014-19 period in respect of Asset 3g to Asset 3k was allowed based on anticipated COD of 15.6.2016. The Commission while condoning the time over-run up to the anticipated COD, allowed tariff for these five transmission assets;
- f. Petitioner vide affidavit dated 2.7.2021 has submitted actual COD of Asset 3g, Asset 3h, Asset 3i, Asset 3j and Asset 3k as 19.12.2016, 2.10.2016, 2.10.2016, 25.12.2016 and 25.12.2016 respectively along with the reasons for time over-run of 30 months (approx.) in case of these five transmission assets;
- g. Details of admitted cost as on 31.3.2019, Additional Capital Expenditure (ACE) admitted for 2014-19 period, actual ACE for 2014-19 period and actual total cost as on 31.3.2019 (within apportioned cost as per RCE) for all the transmission assets is given in the petition;
- h. For tariff computation in 2019-24 period, all nineteen transmission assets have been combined to form one Asset and total capital cost as on 31.3.2019 with ACE during 2019-20 has been considered;
- i. The information sought through Technical Validation letter was filed vide affidavit dated 26.11.2020 wherein a copy of RCE, IDC statements and liability flow statements have been submitted;
- j. Rejoinder to the reply of MPPMCL dated 27.5.2020 has been filed vide affidavit dated 1.7.2021;
- k. The representative of the Petitioner requested :
  - i. To condone the time over-run (beyond 15.6.2016 till actual COD) in case of Asset 3g to Asset 3k due to RoW and land acquisition issues at Champa Pooling Station which were beyond the control of the Petitioner;
  - ii. To allow the capital cost and tariff for respective tariff periods as claimed in the instant petition.

3. The representative for MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.

4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

